

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5466  
ANSWERED ON:06.09.2011  
DELHI RENT ACT  
Namdhari Shri Inder Singh

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Rent Act was enacted in 1995 to replace the Delhi Rent Control Act of 1958 to give relief to the house owners of Delhi;
- (b) if so, whether this Act could not come into force due to the representations against some of the provisions of the said Act;
- (c) if so, the present status thereof alongwith the reasons/hindrance being faced in bringing the Act; and
- (d) the action taken by the Government to implement the said Act so far ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) : The Delhi Rent Act, 1995 was enacted to provide for the regulation of rents, repairs and maintenance and eviction of premises etc in the National Capital Territory of Delhi.
- (b): Yes, Madam.
- (c) & (d): It was decided to bring the Act into force after effecting amendments. The steps taken in this direction in the past include introduction of Amendment Bill in the Rajya Sabha, consideration by Parliamentary Standing Committee, submission of report by the Committee, acceptance of the recommendations of the Committee by the Government. Due to time lag, it has been decided to invite comments from public in the matter and the public notice has been published in leading newspapers on 3.8.2011.